इस लिये मेरा कहना है सदन के द्वारा

सरकार को कि इस की सी० बी० ग्राई० से
इंक्वायरी करायी जाय ग्रौर किन लोगों ने
यह मूर्तियां गायव की हैं, चोरी की हैं उन का
पता लगाया जाय। इस की पूरे तौर पर
छानबीन होनी चाहिए ताकि भविष्य में
फिर ऐसी बात न हो इसके लिये सरकार
कारगर कदम उठाये।

REFERENCE TO GOVERNMENT LETTERS ADDRESSED IN HINDI TO MEMBERS FROM THE SOUTH contd.

SHRIMATI MARAGATHAM CHANDRASEKHAR (Nominated). The Prime Minister just now said that he had not received any such letters from the non-Hindi people. May I bring to his notice that a Member of Parliament from the Lok Sabha, Mr. K. Ramamurti, tore a letter and he sent that torn letter in Hindi? It was received by the Lok Sabha Secretariat and sent to the Prime Minister. Maybe the Secretariat has not put up the letter to the Prime Minister. Otherwise—the Prime Minister has a good memory-he would not have told such untruth. I would like to ask him to look into that and take necessary action.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, it is a very serious matter. Inspite of the assurances that the Prime Minister may give, what is happening is that many Departments of the Government of India are slowly but steadily trying to impose Hindi on those people who do not want it, in a very crude manner. Today I want to warn them. I am one of those people who think that the link language will be evolved only by common consent and by efflux of time. Any attempt to impose that language will lead to disintegration of the country. The more they attempt to impose it, the more will it be opposed.

Another incident, I want to mention. Just two days ago, the G. T. Express was raided between Bhopal and Bina. And those people—they were South

Indians—came to Bina and gave the complaint, but the Railway Police refused to accept the complaint. They said that unless they wrote it in Hindi, they would not enter the complaint. This is the position. This is the position. I am one of those who think that the common language must be evolved, the link language must be evolved by efflux of time. You cannot force it. If you try to force it, it will lead to complete disintegration of the country. And, therefore, I would ask that strict circulars, strict instructions should be issued to see that it is not repeated hereafter.

1 P.M.

(SHRIMATI) SATHIAVANI MUTHU (Tamil Nadu): Sir, I support the point raised by Mr. Gopalsamy and supported by Mr. Ramamurti and Mrs. Maragatham Chandrasekhar. The hon, Prime Minister is going on giving assurances every time both in the Lok Sabha and in the Rajya Sabha that the desire of the non-Hindi people will be safeguarded, but in the Departments, the officials keep on giving every directive only in Hindi. This has been pointed out many times. I would say that if this continues, there will be a split in the country and the States will have to go apart from the Centre. There will be no united India hereafter if they want to impose Hindi like this. We deferred our demand of "Dravida Nadu". Now, I say, if the Centre goes on imposing Hindi like this, one day we will ask for "Dravida Nadu", if this continues. Let the Central Government and the Prime Minister look into it and see how the Departments and how the officials behave. There is no use of giving assurances. Nehru's assurance should be incorporated in the Constitution. We are amending the Constitution many times. If I put it in the words of Dr. Ambedkar, we are amending the Constitution every Saturday. Why not amend the Constitution and incorporate in the Constitution the assurance given by Nehru? This is the demand of more than 50 per cent of the population of this great country. So, Sir, this should be looked into and

Inquiry Commission re. [ RAJYA SABHA ] 235 corruption charges

[Dr. (Shrimati) Sathiavani Muthu] Nehru's assurance should be incorporated in the Constitution.

MR. CHAIRMAN: Now the House stands adjourned and it will reassemble at 2 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled, after lunch, at two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

MOTION RE. APPOINTMENT OF TWO SEPARATE COMMISSIONS OF INQUIRY TO INQUIRE INTO ALLE-**OF** CORRUPTION GATIONS AGAINST MEMBERS OF FAMILIES OF THE PRIME MINISTER AND THE FORMER HOME MINISTER

श्री रबी राय (उड़ीसा): उपसभापति जी, मेरा एक पोइंट ग्राफ ग्रार्डर है।

श्री ग्रनन्त प्रसाद शर्मा (बिहार) : सदन के सामने ऐसा कुछ है ही नहीं तो पोइंट स्राफ स्रार्डर कैंसा है।

श्री रबी राय: सल्वे साहव के बोलने से फहले मेरा पोइंट म्राफ म्रार्डर सून लीजिए। म्राप क्यों इतना डरते हैं।(Interruptions) उपसभा-पतिजी, मैं भ्रापकी खिदमत में सदन की खिदमत में कुछ प्रक्रिया के बारे में कहना चाहता हं। हमारे चेयरमैन साहब ने सल्वे साहब के प्रस्ताव पर बहस करने की अनुमति दी है इस बारे में मैं कुछ कहना चाहता हूं। यह प्रस्ताव नानग्रडमिजिबल है । श्राप देख लीजिए रूत्स ग्राफ प्रोसिजर एंड कंडक्ट ग्राफ विजनैस

(Interruptions)

SHRI BHISHMA NARAIN SINGH (Bihar): This is only for killing the time. Sir, you have already admitted the Motion and it is going to be moved.

श्री रबी राय: उनका पक्ष कमजोर है (Interruptions) इसीलिये डर रहे हैं

SHRI ANANT PRASAD SHARMA: The Motion has been admitted and it cannot be questioned now.

against families of P.M. & former Home Minister

श्री रही राग: मेरा पोइंट ग्राफ ग्राईर

श्री उपसापति : कपयः संक्षेप में कहिये ।

श्री रबी राय: ग्राप खद राजस्थान विधान सभा के ग्रध्यक्ष रह चुके है। मैंने श्रापने संसदी जीवन में ऐसा कभी नही देखा। मैं बहत ग्रदब से कहना चाहता हं ग्रापकी खिदमत में ग्रौर सदन की खिदमत में कि यह प्रस्ताव नानग्रडमिसिबल है

मैं यह निवेदन करना चाहता हं कि रूल्स श्राफ प्रोसिजर एंड कंडक्ट श्राफ विजनैस जो राज्य सभा का है इसकी 169 धारा में जो कंडीशंस ग्राफ ग्रडमिसिविलिटी ग्राफ ए मोशन है, इसमे लिखा है:

"In order that a motion may be admissible, it shall satisfy the following conditions, namely-

-It shall raise substantially one definite issue...".

उपसभापति जी, जब सदस्यों को वोट देने के लिए कहा जाता है तो पहला मुद्दा यह उठता है कि क्या इस प्रस्ताव के दरमियान ू श्री सल्वे ने कोई सबस्टेंशियल इस उठाया : है ? मैं ग्रापसे यह बात कहना चाहता हं कि भ्राप इस बात को देखिये कि भ्राप पहले ही इस बात को रूल ग्राउट कर चुके है कि प्रधान मंत्री ग्रौर भ्तपूर्व गृह मंत्री के बीच में जो खतोकिताबत हुई है उसको सदन के पटल पर नही रखा जाएगा । कुछ नेता भ्रों। ने उन खतों को देखा है। ऐसी हालत में जब ग्राप एक चीज को रूल ग्राउट कर चुके हैं तो सवाल यह उठता है कि जो ग्रखवा**रों** में सूनने को मिला उसके स्राधार पर क्या इस प्रकार का प्रस्ताव यहां पर लाया जा सकता है ?

That this House is of opinion that the allegations of corruption made by the former Home Minister, Shri Charan Singh, against the family members of the Prime Minister....